

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/6679/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Debasish Bhattacharjee,  
District & Sessions Judge,  
Hailakandi.

Dated Guwahati, the 13<sup>th</sup> November, 2019.

Sub:- **Casual leave along with permission to leave station.**

Ref:- Your letter Nos. JHD.-1/2019/10/3991 dtd. 04.11.2019 and JHD.-  
1/2019/10/3397 dtd. 04.11.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 5(five) days on 29.11.2019, 30.11.2019, 03.12.2019, 04.12.2019 and 05.12.2019 along with station leave permission, with your official vehicle, at your own cost, from the evening of 28.11.2019 till the morning of 06.12.2019, has been granted/rejected. Further, your prayer for casual leave on 11.11.2019 been treated as cancelled.

The Civil Judge and Asstt. Sessions Judge, Hailakandi and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-165/2014/6680/A, dated 13.11.19**  
Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.

  
13/11/19  
**JT. REGISTRAR (VIGILANCE)**

Rdoo